



**HEAD OFFICE**  
**Uttarakhand Pollution Control Board**  
Gauradevi Paryavaran Bhawan  
46-B, I.T. Park, Sahastradhara Road,  
Dehradun (Uttarakhand)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Factual and Action Taken Report in compliance of order dated 22.02.2022 passed by the Hon'ble National Green Tribunal in the matter of O.A. No. 138 of 2022 (I.A. No. 42-2022) titled as Roshan Joshi Versus State of Uttarakhand & Ors.

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**Date:** 19.04.2022

**Place:** Dehradun

## FACTUAL AND ACTION TAKEN REPORT

Original Application No. 138 of 2022  
(I.A. No. 42-2022)

In the matter of:

Roshan Joshi ..... Applicant

Versus

State of Uttarakhand & Ors. .... Respondent

### I. BACKGROUND:

1. That, the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in the matter of O.A. No. 138 of 2022, Roshan Joshi Versus State of Uttarakhand & Ors. issued following directions on 22.02.2022:

*15. In view of the submission made by the Ld. Counsel for the applicant, a Joint Committee of the State PCB and District Magistrate, Dehradun, Uttarakhand is constituted. The State PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within 15 days and undertake site visit at Kh. No. 1560 Mauza Raipur, Pargana Parvadun, Dehradun and Kh. No. 587/1, Ranjhawala, Raipur, Dehradun and look into the grievance of the applicant. Factual and action taken report may be furnished within six weeks by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*

2. In compliance of order passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi on dated 22.02.2000, the Joint Committee visited sites of proposed petrol pump at Khasra No. 587/1, Mauza Raipur Ranjhawala, Dehradun and petrol pump

established at Khasra No. 1560, Dobhal Chowk, Mauza Raipur, Dehradun on 30.03.2022. Following officials were part of the Joint Committee:

- i) Shri Surendra Singh, Tehsildar (Sadar), Dehradun – Representative of District Magistrate, Dehradun.
- ii) Dr. Raj Kumar Chaturvedi, Regional Officer (I/c), UKPCB, Regional Office, Dehradun.
- iii) Shri Rakesh Kandari, Assistant Environment Officer, UKPCB, Regional Office, Dehradun.

## II. FACTUAL REPORT:

1. Location wise observations of the Joint Committee about proposed/established petrol pump is as given below:

### A. Khasra No. 587/1, Mauza Raipur Ranjhawala, Dehradun:

- i) During the inspection, the Joint Committee observed that **no petrol pump is established and no construction work was found in the said location.**
- ii) In the north direction of proposed petrol pump, a residential house of Shri Bhagwan Singh Thapa is located which is 30 meters from boundary of proposed petrol pump.
- iii) There is empty plot in south of proposed location and there is no habitation in more than 30 meters distance.
- iv) The eastern part of proposed location (Khasra No. 587/1) is residential, wherein residential house of Shri Jeewan Singh Rana is situated, which is adjacent to proposed location.
- v) Raipur-Balawala Road is located in the west direction of proposed location.

Copy of inspection report of Joint Committee is enclosed herewith as **Annexure-1**.

- vi) The Central Pollution Control Board vide its Office Memorandum dated 07.01.2020 issued "Guidelines for Setting up of new Petrol Pumps". As per said guidelines.....

**H. Siting Criteria of Retail Outlet – as prescribed by CPCB:**

*In case of siting criteria for petrol pumps, new retail outlets shall not be located within a radial distance of 50 meters (from fill points/dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraint in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case, the distance between new retail outlet from school, hospitals (10 beds and above) and residential area designated as per laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.*

Copy of "Guidelines for Setting up of new Petrol Pumps" of Central Pollution Control Board, as amended dated 16.08.2021 is enclosed as **Annexure-2**.

**Based on above observations, the Joint Committee found that the proposed location of petrol pump (Khasra No. 587/1, Mauza Raipur Ranjhawala, Dehradun) do not fulfil the Siting Criteria of Retail Outlet prescribed by the Central Pollution Control Board as residential area is located within 50 meter radius of proposed location of petrol pump.**

**B. Khasra No. 1560, Dobhal Chowk, Mauza Raipur, Dehradun:**

- i) During the inspection, the Joint Committee observed that Petrol pump namely - Shaheed Gyan Singh Bisht

(Bharat Petroleum), Khasra NO. 1560, Dobhal Chowk, Mauza Raipur, Dehradun is under operation.

- ii) In the north of said petrol pump, a residential house of Shri Dobhal is located, which is 30 meters from filling point of said petrol pump.
- iii) In the west direction, there is 22 meter wide road and thereafter, commercial shops and residential houses are situated.
- iv) In the east, a house of Shri Rawat is situated, which is about 25 meters from dispensing unit point.
- v) There is empty plot in south of said petrol pump wherein *sand, bajri* business is being done. Distance from filling point is about 25 meters.

Copy of inspection report of Joint Committee is enclosed herewith as **Annexure-1**.

- vi) The Central Pollution Control Board vide its Office Memorandum dated 07.01.2020 issued "Guidelines for Setting up of new Petrol Pumps". As per said guidelines.....

**H. Siting Criteria of Retail Outlet – as prescribed by CPCB:**

*In case of siting criteria for petrol pumps, new retail outlets shall not be located within a radial distance of 50 meters (from fill points/dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraint in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case, the distance between new retail outlet from school, hospitals (10 beds and above) and residential area designated as per laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.*

Copy of "Guidelines for Setting up of new Petrol Pumps" of Central Pollution Control Board, as amended dated 16.08.2021 is enclosed as **Annexure-2**.

**Based on above observations, the Joint Committee found that location of said operational petrol pump (Khasra No. 1560, Dobhal Chowk, Mauza Raipur, Dehradun) do not fulfil the Siting Criteria of Retail Outlet prescribed by the Central Pollution Control Board as residential houses are located within 50 meter radius of the said petrol pump.**

**III. CATEGORIZATION OF AUTOMOBILE FUEL OUTLETS (ONLY DISPENSING BY CPCB:**

Central Pollution Control Board, for the purpose of harmonization of classification of industrial sectors under Red/Orange/Green/White categories, has developed the Revised Criteria of Categorization of Industrial Sectors under Red/Orange/Green/White categories and issued directions to the all State Pollution Control Boards/Pollution Control Committees under section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, vide letter ref. no. B-29012/ESS(CPA)/2015-16 dated 07.03.2016, for adoption of the same. As per said classification, Automobile fuel outlets (only dispensing) is excluded from the Green Category with following remarks: -

<b>SI No.</b>	<b>Original SI No.</b>	<b>Industry Sector</b>	<b>Original Category</b>	<b>Remarks</b>
4	5	Automobile fuel outlets (only dispensing)	Green	Minor air pollution due to fugitive emission during fuel filling operations.

				<b>May be exempted from the purview of Consent Management.</b>
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In view of above, the automobile fuel outlets (only dispensing)/Petrol Pumps are exempted from the purview of Consent Management of State PCB.

Copy of directions dated 07.03.2016 of the Central Pollution Control Board along with relevant portion of Revised Criteria of Categorization of Industrial Sectors under Red/Orange/Green/ White categories is enclosed as **Annexure-3**.

**IV. CONCLUSION AND ACTION TAKEN BY UKPCB:**

1. As per categorization prescribed by the CPCB, UKPCB has no role in the process of granting permission for the establishment of petrol pumps in any location within the State.
2. However, based on the observations of the Joint Committee, Uttarakhand Pollution Control Board has suggested the District Magistrate Dehradun vide letter dated 18.04.2022 to cancel the said permissions issued by the District Magistrate, Dehradun, as per rules. Copy of letter issued on dated 18.04.2022 is enclosed as **Annexure-4**.

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क्षेत्रीय कार्यालय  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड  
ई-115, नेहरू कॉलोनी, देहरादून-248001



REGIONAL OFFICE  
Uttarakhand Pollution Control Board  
E-115, Nehru Colony, Dehradun-248001

पत्रांक सं०-यूकेपीसीबी/आरओडी/NBT-45 /2021-22/14-05

दिनांक: 01/04/22

सेवा में,

सदस्य सचिव महोदय  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,  
गौरा देवी पर्यावरण भवन  
आई0टी0 पार्क, सहस्रधारा रोड़  
देहरादून।

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05/4/22

विषय- मा0 राष्ट्रीय हरित अधिकरण में याजित अपील संख्या-138/2020 विषयक रोशन जोशी बनाम उत्तराखण्ड राज्य व अन्य के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक संख्या- यूकेपीसीबी/एच.ओ./Gen-183/554-1423 दिनांक 05/03/2022 व कार्यालय जिलाधिकारी, देहरादून के पत्रांक-17/प्रशा0अधि0-(स्थापना)-2022, दिनांक 21.03.2022 के क्रम में तहसीलदार सदर, देहरादून एवं इस कार्यालय द्वारा दिनांक 30.03.2022 को प्रस्तावित/संचालित पेट्रोल पम्प खसरा न0 587/1 मौजा रायपुर रांझावाला व मै0 शहीद ज्ञान सिंह बिष्ट, (भारत पेट्रोलियम), खसरा न0 1560, डोभाल चौक, मौजा रायपुर देहरादून का संयुक्त स्थलीय निरीक्षण किया गया। निरीक्षण आख्या अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

भवदीय

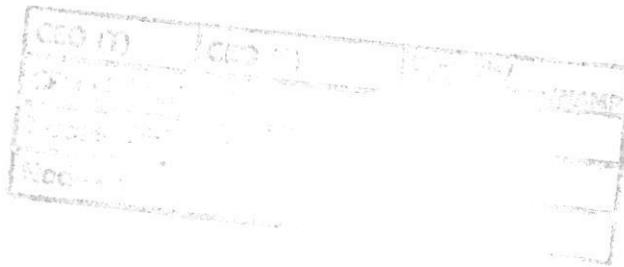
Asor  
S. S. S.

Pin  
(डा0 आर0के0 चतुर्वेदी)  
क्षेत्रीय अधिकारी (प्र0)

प्रतिलिपि-

1. अपर जिलाधिकारी, देहरादून को सूचनार्थ व आवश्यक कार्यवाही हेतु सादर प्रेषित।
2. उप जिला मजिस्ट्रेट (सदर), देहरादून को सूचनार्थ व आवश्यक कार्यवाही हेतु सादर प्रेषित।

क्षेत्रीय अधिकारी (प्र0)



मा. राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 138/2022 विषयक श्री रोशन जोशी बनाम उत्तराखंड राज्य व अन्य के सम्बंध में।

उपरोक्त विषयक बोर्ड मुख्यालय के पत्राक संख्या यूकेपीसीबी/एचओ/सा.-183/554-7342, 1423 दिनांक 05.03.2022 व कार्यालय जिलाधिकारी, देहरादून के पत्रांक- 17/प्रशा0अधि0-(स्थापना)-2022, दिनांक 21.03.2022 के क्रम में तहसीलदार सदर, देहरादून एवं इस कार्यालय द्वारा दिनांक 30.03.2022 को खसरा न0 587/1 मौजा रायपुर रांझावाला का संयुक्त स्थलीय निरीक्षण किया गया।

निरीक्षण के दौरान प्रस्तावित पेट्रोल पंप खसरा न0 587/1 मौजा रायपुर रांझावाला, पर पेट्रोल पम्प की स्थापना नहीं की गयी है।

केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा अपने पत्र संख्या-B-13011-01/2019-20-AQM-0809 दिनांक 07.01.2020 के अनुसार **Siting Criteria of Retail Outlet/Petrol Pumps** निम्नानुसार है-

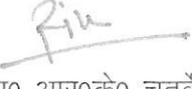
- 1- "In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/dispensing units/vent pipe whichever is nearest from schools, hospitals (10 beds and above) and residential areas designated as per local laws.
- 2- In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO.
- 3- In no case the distance between new retail outlet from schools, hospital (10 beds and above) and residential area designated as per local laws shall be less than 30 meters.
- 4- No high tension line shall pass over the retail outlet."

- प्रस्तावित पेट्रोल पम्प के उत्तर दिशा में आवासीय भवन श्री भगवान सिंह थापा स्थित है, जो प्रस्तावित पेट्रोल पंप स्थल से बाउंड्री वॉल से 30 मीटर की दूरी पर स्थित है।
- दक्षिण दिशा में खाली प्लॉट है, जिसमें 30 मीटर से अधिक दूरी पर आबादी नहीं है।
- पूर्व दिशा में प्रस्तावित स्थल खसरा न0 587/1 आबादी का भाग है जिसमें आवासीय भवन श्री जीवन सिंह राणा स्थित है, जो कि प्रस्तावित स्थल से लगा हुआ है।
- पश्चिम दिशा में रायपुर, बालावाला मुख्य मार्ग है।

केंद्रीय प्रदूषण नियंत्रण बोर्ड के गाइडलाइन में स्पष्ट रूप से उल्लेख किया गया है कि पेट्रोल पंप से स्कूल चिकित्सालय तथा आवासीय क्षेत्र में 50 मीटर की दूरी पर कोई पेट्रोल पंप स्थापित न किया जाये, प्रकरण पर दिनांक 30.03.2022 को स्थल निरीक्षण पर पाया गया कि प्रस्तावित पेट्रोल पंप के उत्तर व पूरब दिशा में भगवान सिंह थापा व जीवन सिंह राणा के आवासीय भवन स्थित है। प्रस्तावित पेट्रोल पम्प के 50 मीटर की परिधि में आबादी क्षेत्र है।

उपरोक्तानुसार प्रस्तावित पेट्रोल पंप (खसरा न0 587/1 मौजा रायपुर रांझावाला) केंद्रीय प्रदूषण नियंत्रण बोर्ड की गाइडलाइन दिनांक 07.01.2020 का अनुपालन नहीं करती है। निरीक्षण के दौरान पेट्रोल पम्प की स्थापना नहीं की गयी है, उक्त भूमि पर किसी भी प्रकार का निर्माण कार्य नहीं पाया गया। निरीक्षण आख्या अग्रिम आवश्यक कार्यवाही हेतु अवलोकनार्थ सादर प्रस्तुत है।

  
(राकेश कण्डारी)  
(सहा0पर्या0अभियन्ता)

  
(डा0 आर0के0 चतुर्वेदी)  
(क्षेत्रीय अधिकारी)

  
(सुरेन्द्र सिंह)  
तहसीलदार (सदर),  
देहरादून

मा. राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 138/2022 विषयक श्री रोशन जोशी बनाम उत्तराखंड राज्य व अन्य के सम्बंध में।

उपरोक्त विषयक बोर्ड मुख्यालय के पत्राक संख्या यूकेपीसीबी/एचओ/सा.-183/554-7342, 1423 दिनांक 05.03.2022 व कार्यालय जिलाधिकारी, देहरादून के पत्रांक- 17/प्रशा0अधि0-(स्थापना)-2022, दिनांक 21.03.2022 के क्रम स्थल खसरा न.-1560 डोभाल चौक, मौजा रायपुर, देहरादून में तहसीलदार सदर, देहरादून एवं इस कार्यालय द्वारा दिनांक 30.03.2022 को का स्थलीय निरीक्षण किया गया।

निरीक्षण के दौरान मै0 शहीद ज्ञान सिंह बिष्ट, (भारत पेट्रोलियम), खसरा न0 1560, डोभाल चौक, मौजा रायपुर देहरादून, मौके पर पेट्रोल पंप संचालन में पाया गया।

केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा अपने पत्र संख्या-B-13011-01/2019-20-AQM-0809 दिनांक 07.01.2020 के अनुसार **Siting Criteria of Retail Outlet/Petrol Pumps** निम्नानुसार है-

- 1- "In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/dispensing units/vent pipe whichever is nearest from schools, hospitals (10 beds and above) and residential areas designated as per local laws.
- 2- In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO.
- 3- In no case the distance between new retail outlet from schools, hospital (10 beds and above) and residential area designated as per local laws shall be less than 30 meters.
- 4- No high tension line shall pass over the retail outlet."

- पेट्रोल पम्प के उत्तर दिशा में आवासीय भवन श्री डोभाल, जो कि पेट्रोल पम्प फिलिंग प्वाइंट से 30 मी. की दूरी पर स्थित है।
- दक्षिण दिशा में लगभग 22 मीटर की रोड़ है, जिसकी दूसरी तरफ व्यवसायिक दुकानें व आवासीय भवन स्थापित हैं।
- पूर्व दिशा में श्री रावत जी का भवन स्थापित है, जिसकी दूरी डिस्पेंसिंग यूनिट प्वाइंट से लगभग 25 मीटर है।
- पश्चिम दिशा में खाली प्लॉट स्थापित है, जिसमें कि ईट, बजरी का व्यवसाय किया जा रहा है, जिसकी दूरी फिलिंग प्वाइंट से लगभग 25 मीटर है।

केंद्रीय प्रदूषण नियंत्रण बोर्ड के गाइडलाइन में स्पष्ट रूप से उल्लेख किया गया है कि पेट्रोल पंप से स्कूल चिकित्सालय तथा आवासीय क्षेत्र में 50 मीटर की दूरी पर कोई पेट्रोल पंप स्थापित न किया जाये।

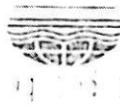
उपरोक्तानुसार स्थापित/संचालित पेट्रोल पंप (खसरा न0 1560 मौजा रायपुर) केंद्रीय प्रदूषण नियंत्रण बोर्ड की गाइडलाइन दिनांक 07.01.2020 का अनुपालन नहीं करती है और 50 मीटर परिधि में आवासीय भवन स्थापित है। निरीक्षण आख्या अग्रिम आवश्यक कार्यवाही हेतु अवलोकनार्थ सादर प्रस्तुत है।

  
(राकेश कण्डारी)  
(सहा0पर्या0अभियन्ता)

  
(डा0 आर0के0 चतुर्वेदी)  
(क्षेत्रीय अधिकारी)

  
(सुरेन्द्र सिंह)  
तहसीलदार (सदर),  
देहरादून

Annexure-2



CENTRAL POLLUTION CONTROL BOARD

DELHI 110 032

B-13011/1/2019-20/AQM

10802-10847

January 07, 2020

OFFICE MEMORANDUM

**Sub: Guidelines for Setting Up of New Petrol Pumps in Compliance of Hon'ble NGT order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors -regarding.**

Hon'ble National Green Tribunal, vide order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors directed Central Pollution Control Board and MoPNG to look into the issue of setting up of large number of petrol pumps in the country and directed that appropriate guidelines be issued by the Central Pollution Control Board in exercise of statutory power.

An Expert Committee comprising of members from IIT Kanpur, NEERI, IIP, TERI, MoPNG and CPCB was constituted to frame Guidelines for setting up of new Petrol Pumps including siting criteria and pollution prevention and control measures

The guidelines were placed in public domain and comments/suggestions/objections were invited from public and concern stakeholder and these were reviewed and guideline have been finalised.

The final Guidelines prepared by Expert Committee are hereby circulated for implementation by concerned stakeholders. These guidelines are hereby issued with the approval of the Competent Authority.

(V.K. Shukla)

Additional Director, AQM Div.

Encl.: As Above

To.

1. As per List Enclosed

Copy to:

1. Joint Secretary  
CP Division  
Ministry of Environment, Forest and Climate Change  
Indira Paryavaran Bhavan,  
Jorbagh Road, New Delhi - 110 003

- 2 PS to CCB

- 3 PS to MS

## GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

### A. Containment and treatment of spillages from fuel filling operations at petrol pumps:

1. Petrol pumps located in areas with high groundwater table i.e. groundwater levels less than 04 meters shall have secondary containment by way of double walled tanks or concrete protection walls so as to minimize groundwater and soil contamination. It shall be the responsibility of OMC to properly get measured groundwater level at the site of proposed petrol pump and ensure implementation of these adequate protection measures for such sites. Details of measures taken by Oil Marketing Company shall be placed in public domain and in case of contradictory view, view of State/ Central Ground Water Board/ Authority will prevail.
2. All new retail outlets shall have underground tanks/ above ground tank and its ancillary components such as pipes, flexible connectors, pumps, fittings etc. protected from leaks due to corrosion by adopting materials (HDPE/ Mild Steel etc.) with required protective coating, as applicable, duly approved by PESO.
3. Any major leakage/ spillage of Petrol, Diesel, Lube Oil (more than 1 barrel-165 litres) occurs at fueling station, concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence.

Operation of concerned underground storage tank (UST) and its ancillary components shall be stopped immediately and not be resumed till corrective measures to contain and stop leakage/ spillages are implemented to the satisfaction of PESO and concerned SPCB.

OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 5 years in this field. Various approved methods shall be considered for cleaning underground contaminants.

- 4 All DUs shall have Auto Cut off Nozzles which shuts dispensation of fuel if its level in customer fuel tank reaches full capacity.
- 5 Breakaways to be installed for all the hoses of dispensing units to reduce spillage in the event of customer vehicles moves away with nozzle still in the fueling position.

6. Single/ double plane swivel with breakaway coupling shall be installed for all the dispensing units for better positioning of nozzle while refueling so that it does not fall off accidentally.
7. In pressurized dispensation, all dispensing units shall be installed with shear valves to cut the fuel flow from pipe line immediately upon accidental knocking of dispensing units from its position.
8. In pressurized system all Submersible Turbine Pumps (STPs) are to installed with line leak detectors and in the event of pipeline leaks STPs shall stop pumping fuel from underground tanks.
9. Emergency stop button switch shall be provided on the Multi-Product Dispenser (MPD) to stop the dispensation in case of emergency.
10. Automation system shall be installed at all new retail outlets to alert in case of tank leak by way of auto gauging system approved by PESO.
11. All Retail Outlets shall provide overfill alarm through automation.
12. Measures for spill containment in fill point chambers and forecourt area shall be implemented as prescribed by PESO.
13. **Check on leakages (Leakage Detection System) from underground storage tanks so as to prevent groundwater and soil contamination:**
  1. All new retail outlets will have automation system installed which will provide reports on volume balance after every day operation and records shall be maintained.
  2. Manual gauging shall be done once in a month and compare the same with Automatic Tank Gauging for accuracy.
  3. Daily MS and HSD loss shall not exceed MoPNG prescribed limits. In case of leakage beyond such limits, matter shall be got analyzed by OMCs and further action shall be taken for ascertaining the reasons of losses. In case of leakage resulting in soil / groundwater contamination:
    - a. Concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence. Operation of such underground storage tank (UST) and its ancillary components shall be stopped immediately.
    - b. Fuel shall be removed immediately from underground storage tank to prevent further release to environment. Measures to prevent explosion due to vapors released due to leakage as recommended by PESO shall be implemented immediately.

- c. OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 05 years in this field. Various approved methods shall be considered for cleaning underground contaminants.
  - d. Operation of Underground tank and its ancillary components shall not be resumed till corrective measures to contain and stop leakages are implemented to the satisfaction of PESO and concerned SPCB.
4. All underground tanks and pipelines shall be subjected to test for leaks every 7 years.

**C. Policy towards Treatment and disposal of sludge removed from underground tanks during cleaning:**

Sludge shall be collected, stored and disposed as per Rule 8 of Hazardous Waste (Management and Transboundary) Rules, 2016 and amendments thereof and records shall be maintained.

**D. Installation, Operation and maintenance of Vapour Recovery System:**

1. All new retail outlets set up with sale potential of 300KL MS per month and setting up in cities with population more than 1 lakh will be provided with VRS. VRS should be functional by the time of sale of MS touch 300 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
2. Any new retail outlet set up in cities having population more than 10 lakh and having sale potential of 100 KL MS per month will be provided with VRS. VRS should be installed within a period 03 months from the day of sale of MS touch 100 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
3. In case of Stage II VRS, nozzle shall be provided with flexible cover flap or other alternative system for proper covering of filling tank and therefore proper recovery of vapors.
4. OMCs are responsible for maintaining installed VRS. They have to maintain periodic inspections for A/L regulator as prescribed by Legal Metrology. Proper record shall be maintained.

5. Working of dispenser shall be interlinked with VRS functioning. Online system shall be developed within 06 months to monitor status of operation of VRS. In case of non-operation of VRS, the same shall be automatically reported to concerned OMC. VRS shall be brought into operation immediately within 24 hrs and in any case within 72 hrs failing which sale of MS shall be stopped from the fueling station. Proper records of operation of VRS shall be maintained.
6. Work zone monitoring for Total VOC and Benzene shall be conducted by OMCs for petrol pumps selling more than 300 KL/ month and more than 10 lakh population (in first phase) by E(P)Act, 1986 approved labs once in a year to check compliance with OSHA norms (Time-Weighted Average) and report shall be submitted to SPCB. In addition, pilot study shall be conducted by OMCs through expert institutions for online monitoring of VOCs.
- E. Ground water and soil quality monitoring within petrol pump selling more than 300 KL/ month and more than 10 lakh population shall be conducted by OMCs once in two years through E(P)Act, 1986 approved labs for the following parameters from the nearest source and report submitted to SPCB:

**Permissible Limit**

Sr.No.	Parameter	Permissible Limit
1.	Total petroleum hydrocarbons	600µg/l
2.	BTEX	i. Benzene- 950µg/l ii. Toluene- 300µg/l iii. Xylenes- a. o-xylene- 350µg/l b. m & p- xylene- 200µg/l
3.	Ethanol	1400 µg/l
4.	Methyl Tertiary Butyl Ether	13µg/l
5.	PAH	0.0001µg/l

Enforcement agencies including SPCB can collect samples in and around petrol pump to check contamination.

**F. Measures for protection of Worker's Health**

1. All workers engaged at retail outlets may be covered under ESI. OMC dealers shall implement the personal protective equipment (PPE) as per labor laws.
2. IEC (Information Education Communication) activities should be organized by OMC dealers for workers at regular intervals in order to sensitize them about harmful impacts of VOC emissions.

**G. Audit of all protection measures and monitoring system implemented at petrol pumps:**

PESO shall conduct audit of tanks and fuel equipment including pipes, overfill protection equipment and alarm system on annual basis and maintain records.

**H. Siting criteria of Retail Outlets:**

In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.

*These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.*



CENTRAL POLLUTION CONTROL BOARD

DELHI 110032

B-13011/1/2020-21/AQM

January 29, 2021

OFFICE MEMORANDUM

**Sub: Clarification with regard to cut-off date for applicability of siting criteria referred in Guidelines for Setting Up of New Petrol Pumps dated 07.01.2020**

This is in reference to guidelines issued by CPCB on 07.01.2020 for setting up of new petrol pumps indicating the siting criteria to be got implemented for new Retail Outlets.

References/cases have been received with regard to applicability of CPCB siting criteria dated 07.01.2020, in case of Retail Outlets where Letter of Intents (LoIs) have been issued or applications have been made for obtaining NOC or prior clearance/ initial approval has been obtained from PESO.

In this regard, it is clarified that the siting criteria for new Retail Outlets is to be complied with in cases where construction of Retail Outlets by Oil Marketing Companies commenced on or after 07.01.2020. In other words, the siting criteria will not apply to those cases where PESO prior clearance/ initial approval has been obtained and subsequently construction has been started by the OMC before 07.01.2020.

This is issued with the approval of Competent Authority.

(P. K. Gupta)  
Additional Director and Head  
AQM division

To:

1. All SPCBs/PCCs - *With a request to circulate to Commissioner of civil supplies or other similar authorities who look after issues related to fuel Retail Outlets at State level and District Collectors.*  
(As per list enclosed)
2. Ministry of Petroleum And Natural Gas  
Joint Secretary (Marketing)  
Ministry of Petroleum and Natural Gas, Govt. of India  
Shastri Bhavan,  
New Delhi - 110001

3. Petroleum And Explosives Safety Organisation  
Chief Controller of Explosives  
Petroleum and Explosive Safety Organization (PESO)  
A Block CGO Complex Fifth Floor Seminary Hills  
Nagpur-(Maharashtra) -440006
4. The Chairman,  
M/s. Bharat Petroleum Corporation Limited  
Bharat Bhavan, 4 and 6 Currimbhoy Road  
Ballard Estate, Mumbai 400 001
5. The Chairman,  
M/s. Hindustan Petroleum Corporation Limited  
Petroleum House, 17, Jamshedji Tata Road, Mumbai  
Maharashtra 400020
6. The Chairman,  
M/s. Indian Oil Corporation Limited  
Indian Oil Bhawan, G9, Ali Yavar Jung Marg  
Bandra East, Mumbai, Maharashtra 400 051
7. General Manager (International Trade),  
Mangalore Refinery and Petrochemicals Limited,  
Core - 8, 7th Floor,  
Scope Complex, Lodhi Road,  
New Delhi - 110003
8. The Chairman and Managing Director,  
M/s. Shell India Pvt. Ltd.  
Plot No. 7, Bangalore Hardware Park,  
Devanahalli Industrial Park  
Mahadeva Kodigehalli  
Bangalore- 562 149, Karnataka.
9. The Chairman and Managing Director,  
M/s Reliance Industries Limited,  
Maker Chambers - IV  
Nariman Point  
Mumbai 400 021
10. Chairman  
M/s. Nayara Energy Limited (Formerly Essar Oil Limited)  
5th Floor, Jet Airways Godrej BKC,  
Plot No. C-68, G Block  
Bandra Kurla Complex, Bandra East  
Mumbai- 450 051

Copy to:

1. ✓ Regional Director  
Regional Directorate, Bhopal  
Third Floor Sahkar Bhawan  
North T T Nagar  
Bhopal 462003
2. Regional Director  
Regional Directorate Bengaluru  
A-Block, Nisarga Bhavan,  
1st and 2nd Floors, 7th D Cross,  
Thimmaiah Road, Shivanagar,  
Bengaluru-560079
3. Regional Director  
Regional Directorate, Chennai  
No. 76, Mount Salai,  
Guindy, Chennai-600032
4. Regional Director  
Regional Directorate Kolkata  
South end Conclave Block-502, 5th and 6th Floor,  
1582, Razidanga, Main Road,  
Kolkata-700107
5. Regional Director  
Regional Directorate, Lucknow  
PICUP Bhawan  
Vibhuti Khand, Gomti Nagar  
Lucknow - 226 010
6. Regional Director  
Regional Directorate, Shillong  
TUM-SIR. Lower Motinagar,  
Near Fire Brigade H.Q., Shillong-793014
7. Regional Director  
Regional Directorate, Vadodara  
Parivesh Bhawan, Opp. Ward No. 10  
VMC Office Subhanpura, Vadodara - 390 023
8. Regional Director  
Regional Directorate, Pune  
Row House No.1, Nisarg Vihar,  
Balewadi, Pune -411045

List of SPCBs/ PCCs

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D. No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayavada-520010	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'Paryavaran Bhavan', Yupla Road, Pappu Nallah, Naharlagun - 791110 Arunachal Pradesh
3.	The Member Secretary Assam State Pollution Control Board Bamunimaidan, Guwahati - 781021 Assam	4.	The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800023
5.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19 Naya Raipur - 492 099 Chhattisgarh	6.	The Member Secretary Goa State Pollution Control Board Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez Goa - 403511
7.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar - 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109 Haryana
9.	The Member Secretary Himachal Pradesh State Pollution Control Board Paryavaran Bhavan, Phase III, New Shimla - 171009 Himachal Pradesh	10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi - 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board Parisara Bhavan, 4 <sup>th</sup> & 5 <sup>th</sup> floors Church Street, Bangalore - 560 001 Karnataka
13.	The Member Secretary Kerala State Pollution Control Board Plamoodu Junction, Pattam Palace P.O. Thiruvananthapuram - 695004 Kerala	14.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3 <sup>rd</sup> & 4 <sup>th</sup> floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022, Maharashtra
15.	The Member Secretary Madhya Pradesh State Pollution Control Board Paryavaran Parisar, E-5 Arera Colony Bhopal - 462016 Madhya Pradesh	16.	The Member Secretary Manipur State Pollution Control Board Lamphelpat, Imphal West D.C. Office Complex - 795004 Manipur
17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpynggad, Shillong - 793014 Meghalaya	18.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla, Thlanmual Pong, Aizawl Mizoram 796001
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland - 797112 Nagaland	20.	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan, A-118, Nilakanta Nagar, Unit -VIII, Bhubaneswar - 751012 Odisha
21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001 Punjab	22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, Jhalane Dungri Jaipur - 302004 Rajasthan

23.	The Member Secretary Sikkim State Pollution Control Board State land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok, Sikkim	24.	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai - 600032, Tamil Nadu
25.	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhawan A-3, Industrial Estate, Sanath Nagar, Hyderabad - 500 018 Telangana	26.	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura - 799 006 Tripura
27.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun - 248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board 3 <sup>rd</sup> floor, PICUP Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow - 226010 Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board Paribesh Bhawan Building, No.10-A, Block -LA, Sector 3, Salt Lake City, Kolkata - 700 091, West Bengal	30.	The Member Secretary Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006
31.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair - 744102	32.	The Member Secretary Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector 19 B Madhya Marg, Chandigarh
33.	Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Moti Daman, Daman - 396220	34.	Member Secretary Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682555
35.	Member Secretary Pondicherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Pondicherry-600 005		



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

B-13011/1/2019-20/AQM

August 16, 2021

OFFICE MEMORANDUM

Sub: Addendum to the Guidelines for Setting Up of New Petrol Pumps issued on January 07, 2020 -regarding.

CPCB in compliance of the Hon'ble National Green Tribunal order dated January 18, 2019 in O.A. No. 86/2019: Gyanprakash @ Pappu Singh Vs Uol & Ors. issued guidelines for Setting Up of New Petrol Pumps vide O.M. No. B-13011/1/2019-20/AQM/10809 dated January 07, 2020.

Hon'ble NGT vide further orders dated 23.07.2020 and 09.10.2020, in the matter of Suresh Mandaloi Vs. State of M.P & Ors. (O.A. No. 61 of 2019 (CZ)), directed MoEF&CC and CPCB to submit a report with regard to the minimum distance from water bodies to the petrol pump.

The matter was referred to the Expert Committee and the draft guidelines for implementation in case of petrol pumps near water bodies were prepared. The guidelines also specify the groundwater and soil sampling protocol, frequency of sample collection and the prescribed parameters and screening values to be adopted. The same monitoring protocol and parameters/ values (except for monitoring frequency) need to be adopted for petrol pumps covered under the guidelines dated January 07, 2020.

These draft guidelines were placed in public domain for seeking comments/suggestions from public and concerned stakeholders. These were reviewed by the Expert Committee and the guidelines have been finalised and are hereby issued as addendum to the earlier CPCB Guidelines dated January 07, 2020 for implementation by concerned stakeholders.

This issues with the approval of the Competent Authority.

  
(P.K. Gupta)  
Additional Director & Divisional Head  
AQM Div.

Encl.: As Above

To

1. All SPCBs/ PCCs  
(As per list enclosed)

*with a request to circulate to Commissioner of civil supplies or other similar authorities who look after issues related to petrol pumps at State/ UT level and District Collectors/ Commissioners /Deputy Commissioners.*

2. Joint Secretary (Marketing)  
Ministry of Petroleum and Natural Gas, Govt. of India  
Shastri Bhavan,  
New Delhi - 110001
3. Chief Controller of Explosives  
Petroleum and Explosive Safety Organization (PESO)  
A Block CGO Complex Fifth Floor Seminary Hills  
Nagpur-(Maharashtra) -440006
4. Director  
Legal Metrology  
Ministry of Consumer Affairs, Food and Public Distribution Deptt. of Consumer Affairs,  
Room No.461-A, Krishi Bhawan,  
New Delhi - 110 001
5. The Chairman,  
M/s. Bharat Petroleum Corporation Limited  
Bharat Bhavan, 4 and 6 Currimbhoy Road  
Ballard Estate, Mumbai 400 001
6. The Chairman,  
M/s. Hindustan Petroleum Corporation Limited  
Petroleum House, 17, Jamshedji Tata Road, Mumbai  
Maharashtra 400020
7. The Chairman,  
M/s. Indian Oil Corporation Limited  
Indian Oil Bhawan, G9, Ali Yavar Jung Marg  
Bandra East, Mumbai, Maharashtra 400 051
8. The Chairman,  
M/s. Shell India Markets Pvt. Ltd.  
Plot No. 7, Bangalore Hardware Park,  
Devanahalli Industrial Park  
MahadevaKodigehalli  
Bangalore- 562 149, Karnataka.
9. The Chairman,  
M/s Reliance Industries Limited,  
Maker Chambers - IV  
Nariman Point  
Mumbai 400 021, India
10. The Chairman,  
M/s. Nayara Energy Limited (Formerly Essar Oil Limited)  
5th Floor, Jet Airways Godrej BKC,  
Plot No. C-68, G Block  
BandraKurla Complex, Bandra East  
Mumbai- 450 051

List of Stakeholders

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D. No 33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayavada-520010	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'ParyavaranBhavan', Yupla Road, PappuNallah, Naharlagun 791110 Arunachal Pradesh
3.	The Member Secretary Assam State Pollution Control Board Bamunimaidan, Guwahati 781021 Assam	4.	The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800021
5.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19 NayaRaipur - 492 099 Chhattisgarh	6.	The Member Secretary Goa State Pollution Control Board Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez Goa - 403511
7.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar - 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109 Haryana
9.	The Member Secretary Himachal Pradesh State Pollution Control Board ParyavaranBhavan, Phase III, New Shimla - 171009 Himachal Pradesh	10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board PurisaraBhavan, 4 <sup>th</sup> & 5 <sup>th</sup> floors Church Street, Bangalore 560 001 Karnataka
13.	The Member Secretary Kerala State Pollution Control Board Plamoodu Junction, Pattam Palace P.O. Thiruvananthapuram - 695004 Kerala	14.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3 <sup>rd</sup> & 4 <sup>th</sup> floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022, Maharashtra
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17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong 793014 Meghalaya	18.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla,Thlanmual Peng, Aizawl Mizoram 796001
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland 797112 Nagaland	20.	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan A-118, Nilakanta Nagar, Unit VIII, Bhubaneswar 751012 Odisha
21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001, Punjab	22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, JhalaneDungri Jaipur - 302004, Rajasthan

23.	The Member Secretary Sikkim State Pollution Control Board State land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok. Sikkim	24.	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai - 600032 Tamil Nadu
25.	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad 500 018 Telangana	26.	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura - 799 006 Tripura
27.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun - 248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board 3 <sup>rd</sup> floor, PICUP Bhavan, Vibhuti Khand, Gomti Nagar, Lucknow - 226010 Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board Paribesh Bhavan Building, No.10-A, Block -LA, Sector 3, Salt Lake City, Kolkata - 700 091, West Bengal	30.	The Member Secretary Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006
31.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair 744102	32.	The Member Secretary Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector 19 B Madhya Marg, Chandigarh
33.	Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Moti Daman, Daman - 396220	34.	Member Secretary Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavaratti-682555
35.	Member Secretary Pondicherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Pondicherry-600 005		---

**Copy to:**

1. Joint Secretary  
CP Division  
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2. Regional Director  
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5. Regional Director  
Regional Directorate, Vadodara  
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Vadodara –390023
6. Regional Director  
Regional Directorate, Shillong  
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Near Fire Brigade H.Q., Shillong–793014
7. Regional Director  
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Razidanga, Main Road, Kolkata- 700107
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Regional Directorate, Tamil Nadu  
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9. Regional Director  
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11. PA to CCB
12. AO to MS
13. IT Division

: for uploading on CPCB website

## **ADDENDUM TO GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS**

The Hon'ble NGT vide orders dated 23.07.2020 and 09.10.2020, in the matter of Suresh Mandaloi Vs. State of M. P. & Ors. (O.A. No. 61 of 2019 (CZ)), directed MoEF&CC and CPCB to submit a report with regard to the minimum distance from water bodies to the petrol pump.

The matter was subsequently referred to the Expert Committee constituted by CPCB earlier in the matter of guidelines for setting up of new petrol pumps and the following addendum guidelines (to guidelines dated 07.01.2020) have been finalised for implementation in case of petrol pumps near water bodies:

- a) All the surface water bodies irrespective of utility shall be protected from any possible contamination. These include lakes, ponds, streams, rivers, wetlands, canals and creeks, as per revenue records. Retail Outlets shall not be located within a distance of 50 meters from the nearest point of water bodies. In case of streams and rivers, the distance shall be considered from floodway. In case floodway is not defined, the distance shall be considered from firm banks/ edge of river. The siting criterion is to be implemented for all new petrol pumps where construction by OMCs starts post the issuance of these guidelines.
- b) Retail outlets coming within 50 meter to 100 meter from the nearest point of surface water body shall have secondary containment by way of double walled tanks or concrete protection walls around Underground Storage Tank (UST).
- c) Groundwater and soil quality monitoring near the premises of fuel retail outlets shall be conducted by OMCs once a year through E (P) Act, 1986 approved labs or labs with national/international accreditation. The monitoring shall be done for those Fuel Retail Outlets which are located within 100 meter from the nearest point of surface water bodies. These shall be applicable to all petrol pumps, regardless of the date of establishment. In case of any clarification and/or difficulty in obtaining samples for groundwater and soil quality monitoring, OMCs may seek

assistance of local administration/SPCB/PCC/CGWB. Protocol for soil and groundwater monitoring is annexed as Annexure-I.

- d) Groundwater and soil quality monitoring shall also be conducted by OMCs before installation of the new fuel retail outlet, for those retail outlets coming up within 100 meter from the nearest point of surface water bodies.

*NOTE: These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders, Notifications such as Wetlands (Conservation and Management) Rules, 2017, Coastal Regulation Zone (CRZ) Notification, 2011 etc. The other measures, prescribed in CPCB guidelines for setting up of new petrol pumps dated 07.01.2020, for containment and treatment of spillages, check on leakages from USTs, treatment and disposal of sludge removed from underground tanks during cleaning, measures for protection of workers' health, audit of all protection measures and monitoring system implemented at petrol pumps, shall also apply to the fuel retail outlets falling in the criteria specified above.*

*Monitoring protocol specifying the prescribed parameters and screening values annexed with these guidelines (other than the monitoring frequency), shall also be adopted for those retail outlets where CPCB guidelines dated 07.01.2020 are applicable.*

*These guidelines shall be reviewed from time to time.*

## Annexure-I

### **Protocol for monitoring quality of soil and groundwater near the premises of fuel retail outlets**

Samples of groundwater being used for drinking purposes shall be collected from at least three different directions with reference to the retail outlet. The sampling point should be preferably within 50m distance from the underground storage tank location at the retail outlet.

The samples shall be analysed for the following parameters:

*Table 1.*

Sr. No.	Parameter	Screening Values
1.	Total petroleum hydrocarbons (C <sub>10</sub> -C <sub>40</sub> )	0.6mg/L
2.	BTEX	i. Benzene- 0.01mg/L ii. Toluene- 0.7mg/L iii. Xylene-0.5mg/L
3.	Methyl Tertiary Butyl Ether	13µg/l
4.	Total PAH	0.0001mg/l

Further, soil sample shall be collected from a borehole within the premises of the fuel retail outlet adjacent to the Underground Storage Tank (UST) pit. The depth of bore hole should be up to 1m below the bottom of the storage tank level. Soil samples shall be analysed for the following parameters:

*Table 2.*

Sr. No.	Parameter	Screening Values(mg/kg)
1.	Total petroleum hydrocarbons (TPH)	5000
2.	Benzene	5
3.	Toluene	30
4.	Xylene	50
5.	Methyl Tertiary Butyl Ether	100
6.	Total PAH	40

Ground water and soil quality monitoring shall be conducted by OMCs once a year through E (P) Act, 1986 approved labs or labs with national/international accreditation and the reports are to be submitted to SPCB. The soil monitoring shall be done in first six months while groundwater monitoring shall be done in the next six months.

In case of exceedance of screening by any parameter, or in case of leakage resulting in soil/groundwater contamination, the measures/steps as prescribed in the guidelines for setting up of petrol pumps dated 07.01.2020 shall be taken up. Assessment and remediation shall be carried out as per the guidelines issued by MoEF&CC and CPCB.



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
(पर्यावरण एवं वन मंत्रालय, भारत सरकार)  
MINISTRY OF ENVIRONMENT & FORESTS, GOVT. OF INDIA

No.B-29012/ESS(CPA)/2015-16/

March 07, 2016

To

The Chairman  
All the State Pollution Control Boards / Pollution Control Committees  
( List Attached)

**SUB: MODIFIED DIRECTIONS UNDER SECTION 18(1)(b) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 and THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 REGARDING HARMONIZATION OF CLASSIFICATION OF INDUSTRIAL SECTORS UNDER RED / ORANGE / GREEN / WHITE CATEGORIES.**

WHEREAS, under section 16 (2)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(c) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under the Water (Prevention and Control of Pollution) Act, 1974, is to coordinate activities of the State Pollution Control Boards ( SPCBs) and Pollution Control Committees (PCCs); and

WHEREAS, under section 16 (2)(c) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(d) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the CPCB is to provide technical assistance and guidance to SPCBs and PCCs; and

WHEREAS, it was brought to the notice of CPCB, that different SPCBs /PCCs were following different criteria for classification of industrial sectors under Red/Orange/ Green category and that classification was being used by the SPCBs/PCCs for grant of consents to industries and for Inventorization / surveillance of industries.

WHEREAS, the issue regarding classification of industries was deliberated upon in the 56<sup>th</sup> Conference of Chairmen & Member Secretaries of CPCB & SPCBs/PCCs held on August 31, 2010 and a working group comprising of representatives from SPCBs & CPCB was constituted to prepare a consolidated list of industrial sectors falling under Red/Orange/Green category to bring uniformity in classification of industrial sectors across the country;

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WHEREAS, the report prepared by the Working Group was discussed in the 57<sup>th</sup> Conference of Chairmen & Member Secretaries of CPCB & SPCBs/PCCs held in Delhi on September 15, 2011, wherein some modifications were proposed;

WHEREAS, the final report of the working group was prepared, incorporating the suggestions/observations made in the 57<sup>th</sup> Conference of Chairmen and Member Secretaries of CPCB & SPCBs/PCCs and in exercise of the powers delegated to the Chairman, CPCB under Section 18(1)(b) of the Water Act, 1974, following directions were issued for compliance to all SPCBs/PCCs to maintain uniformity in categorization of industries as red, orange and green as per list finalized by CPCB, which identified 85 types of industrial sectors as 'Red', 73 industrial sectors as 'Orange' and 86 sectors as 'Green':

a). To maintain uniformity in categorization of industries under Red/ Orange/Green category, the SPCBs /PCCs shall adopt the list as finalized by CPCB based on the recommendations of that Working Group for grant of Consent, inventorization of industries under Red, Orange and Green categories and other related activities.

(b). The SPCBs/PCCs shall revise the list of Red, Orange and Green categories of industries operating in their jurisdiction based on the criteria specified in the final report of that Working Group and submit the same to CPCB within 90 days in hard copy as well as soft copy;

WHEREAS, later-on, it was observed that the process of categorization thus far was primarily based on the size of the industries and consumption of resources and pollution due to discharge of emissions and effluents and its likely impact on health was not considered as primary criteria;

WHEREAS, there have been proposals from the SPCBs / PCCs and industrial associations for categorization of the industrial sectors in a more pragmatic manner. The issue was discussed during the national level conference of the Environment Ministers of the States, held in New Delhi during April 06-07, 2015 and also during the Conference of the Chairmen and Member Secretaries of CPCB and SPCBs/PCCs held in New Delhi on April 08, 2015. Accordingly, a 'Working Group' comprising of the Members from Central Pollution Control Board and State Pollution Control Boards representing the States of Andhra Pradesh, Punjab, Tamilnadu, West Bengal, Madhya Pradesh and Maharashtra, was constituted to revisit the criteria of categorization of industries and suggest rationale based on pollution potential for categorization of industrial sectors and adopting it for implementation of pollution control plan;

WHEREAS, the Working Group has developed the criteria of categorization of industrial sectors based on the concept of Pollution Index which is a function of the emissions (air pollutants), effluents (water pollutants), hazardous wastes generated and consumption of resources. For this purpose the references are taken from the the Water (Prevention and Control

of Pollution) Cess (Amendment) Act, 2003, Standards so far prescribed for various pollutants under Environment (Protection) Act, 1986 and Doon Valley Notification, 1989 issued by MoEFCC. The Pollution Index (PI) of any industrial sector is a number from 0 to 100 and the increasing value of PI denotes the increasing degree of pollution load from the industrial sector;

WHEREAS, based on the series of consultations with SPCBs, different Government / Non-government Institutions including industries and MoEFCC, the following criteria on 'Range of Pollution Index' for the purpose of categorization of industrial sectors has been finalized:

- o Industrial Sectors having Pollution Index score of 60 and above - Red category
- o Industrial Sectors having Pollution Index score of 41 to 59 -Orange category
- o Industrial Sectors having Pollution Index score of 21 to 40 -Green category
- o Industrial Sectors having Pollution Index score incl. & upto 20 -White category

WHEREAS, based on the revised criteria, the 'Final Report on Revised Categorization of Industrial Sectors under Red/Orange/Green/White' has been evolved. The 'Categorization' is based on the relative pollution potential of the industrial sectors and grouping of the industrial sectors based on the use of raw materials, manufacturing process adopted and pollutants likely to be generated;

WHEREAS, based on relative Pollution Index, the number of industries in various categories are as under :

- i. The Red category of industrial sectors: 60
- ii. The Orange category of industrial sectors: 83
- iii. The Green category of industrial sectors: 63 and
- iv. The Newly introduced White category: 36

WHEREAS, there shall be no necessity of obtaining the Consent to Operate" for White category of industries and an intimation to concerned SPCB / PCC shall suffice;

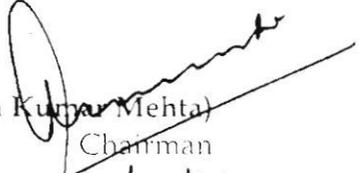
WHEREAS, the purpose of categorization is to ensure that the industry is established in a manner consistent with the environmental objectives and to prompt industrial sectors to adopt cleaner technologies, ultimately resulting in generation of no or minimum pollutants.

WHEREAS the new categorization system shall also facilitate in self-assessment by industries;

Now, therefore, in exercise of the powers delegated to the Chairman, CPCB under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and Section 18(1)(b) of the Air (Prevention & Control of Pollution), Act, 1981 the earlier Directions issued in June 2012 in the context of categorisation of industries as Red, Orange & Green are withdrawn with immediate effect and following 'Directions' are hereby issued for compliance by all SPCBs and PCCs:

1. That the SPCBs and PCCs shall adopt the Revised Criteria of categorization of industrial sectors as detailed in table nos. F1, F2, F3 and F4 and Revised Lists of Red, Orange, Green and White categories of industrial sectors, presented at table no. G2, G3, G4 and G5 respectively, in the 'Final Report' as attached herewith immediately.
2. That all pending applications for consideration of 'Consent to Establish' and 'Consent to Operate' and future such applications shall be processed as per revised criteria.
3. That the SPCBs and PCCs will provide the list of industries identified in each category existing in the State which have been considered for grant of consents. SPCBs/PCCs will forward the list of such industries before 31.05.2016 and the same will be uploaded on the websites of respective SPCB/PCC.
4. That the 'Revised Lists of Red, Orange, Green and White category of industrial sectors' shall be used by the SPCBs and PCCs for Consent Management and inventorization of industries under Red, Orange, Green and White categories. Siting of industries shall be only in conforming areas. SPCBs / PCCs shall evolve sector specific plans for control of pollution and industrial surveillance for verifying compliance.
5. That the SPCBs and PCCs shall revise /prepare the inventory of Red, Orange, Green and White categories of industries operating in their jurisdiction based on the revised criteria specified in the Final Report and submit the same to CPCB within 90 days i.e., before 30.05.2016 in hard copy as well as soft copy.
6. That the listed category of industries or those identified later-on under different categories shall not be linked to sanction of loan /finance or bank proceedings.
7. That any further addition of any new or left-over industrial sector and their categorization which is not listed in the revised list of Red, Orange, Green and White industrial sectors, shall be done at the level of concerned SPCB /PCC following revised criteria & guidelines as detailed in the attached document and no concurrence of CPCB shall normally be required. It is further clarified that while categorizing the industries, fractional numbers shall be rounded off to nearest integer.

The SPCBs/PCCs shall acknowledge the receipt of directions and submit the 'Action Taken Report' in compliance with these directions to CPCB before 15.04.2016.

  
(Arun Kumar Mehta)  
Chairman  
7/3/16

Copy to:

1. The Chief Secretary of all the States and UTs
2. The Secretary ,  
Ministry of Micro, Small and Medium Entrepreneurs  
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Ministry of Heavy Industries  
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4. The Secretary,  
Ministry of New and Renewable Energy  
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Ministry of Environment ,Forests and Climate Change  
Indira Paryavaran Bhawan  
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6. All Zonal Offices of CPCB

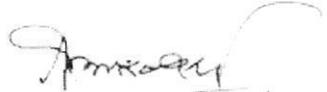
  
(A. B. Akolkar) 5.3.16  
Member Secretary

Table G-4 : Final List of Green Category of Industrial Sectors

Sl. No.	Orgnl Sl. No.	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category	Remarks
1.	2	Aluminium utensils from aluminium circles by pressing only (dry mechanical operation)	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from buffing operations.
2.	6	Ayurvedic and homeopathic medicines (without boiler)	10	--	10	--	--	--	--	25	G-G	Small quantities of waste-waters are generated from washing operations.
3.	8	Bakery /confectionery /sweets products (with production capacity <1tpd (with gas or electrical oven)	10	--	10	--	--	--	--	25	G-G	Small quantities of waste-waters are generated from washing operations.
4.	6	Bi-axially oriented PP film along with metalizing operations	10	--	10	--	--	--	--	25	O-G	Mainly extrusion process involving water recirculation
5.	10	Biomass briquettes (sun drying) without using toxic hazardous wastes	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from pulverization / mixing operations.
6.	13	Blending of melamine resins & different powder, additives by physical mixing	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from pulverization / mixing operations.
7.	15	Brass and bell metal utensils manufacturing from circles(dry mechanical operation without re-rolling facility)	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from buffing operations.
8.	16	Candy	10	--	10	--	--	10	--	25	G-G	Small quantities of waste-water and minor

9.	17	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without using boilers)	--	--	--	10	--	10	--	10	--	25	G-G	PM emissions are generated. This score is valid with Small gas / electricity operated oven / furnace for making glue.
10.	18	Carpentry & wooden furniture manufacturing (excluding saw mill) with the help of electrical (motorized) machines such as electrical wood planner, steel saw cutting circular blade, etc.	--	--	10	10	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from cutting operations.
11.	19	Cement products (without using asbestos / boiler / steam curing) like pipe ,pillar, jafri, well ring, block/tiles etc.(should be done in closed covered shed to control fugitive emissions)	--	--	10	10	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from mixing operations.
12.	20	Ceramic colour manufacturing by mixing & blending only (not using boiler and wastewater recycling process)	--	--	10	10	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions.
13.	11	Chilling plant, cold storage and ice making	10	--	10	--	--	--	--	--	--	25	O-G	Cooling water recirculation only.
14.	13	Coke briquetting ( sun drying)	--	--	10	10	--	10	--	10	--	25	O-G	Mainly air polluting industry. Sources of air pollution (PM) are pulverizes and mixers. Air pollution score is normalized to 100.
15.	28	Cotton spinning and weaving (small scale)	--	--	10	10	--	10	--	10	--	25	G-G	Minor PM emissions from spinning process.
16.	17	Dal Mills	--	--	10	10	--	10	--	10	--	25	O-G	Some fugitive emissions of PM.

17.	29	Decoration of ceramic cups and plates by electric furnace	--	--	--	10	--	10	--	10	--	25	G-G	Fumes of enamels. Minor air pollution.
18.	19	Digital printing on PVC clothes	--	--	--	10	--	10	--	10	--	25	O-G	Minor emissions / odour generations are expected.
19.	25	Facility of handling, storage and transportation of food grains in bulk	--	--	--	10	--	10	--	10	--	25	O-G	Some fugitive emissions of PM during handling of grains.
20.	36	Flour mills (dry process)	--	--	--	10	--	10	--	10	--	25	G-G	Fugitive dust emissions.
21.	41	Glass , ceramic, earthen potteries, tile and tile manufacturing using electrical kiln or not involving fossil fuel kiln	--	--	--	10	--	10	--	10	--	25	G-G	Minor fugitive emissions only.
22.	34	Glue from starch (physical mixing) with gas / electrically operated oven /boiler.	--	--	--	10	--	10	--	10	--	25	O-G	Some fugitive emissions of PM during mixing of raw materials.
23.	42	Gold and silver smithy (purification with acid smelting operation and sulphuric acid polishing operation) (using less or equal to 1 litre of sulphuric acid/ nitric acid per month)	--	--	--	10	--	10	--	10	--	25	G-G	Minor fumes from cleaning process.
24.	36	Heat treatment with any of the new technology like ultrasound probe , induction hardening , ionization beam, gas carburizing etc.	10	--	10	--	10	--	10	--	25	O-G	<ul style="list-style-type: none"> <li>Cooling waters and minor heat fumes.</li> <li>Finalization of categorization subject to field verification.</li> </ul>	
25.	46	Insulation and other coated papers (excluding paper or pipe manufacturing)	--	--	--	10	--	10	--	10	--	25	G-G	Minor fumes due to application of poly-urethane
26.	49	Leather foot wear and leather products (excluding tanning and hide processing except cottage scale)	--	--	--	10	--	10	--	10	--	25	G-G	Minor fumes due to use of adhesives / gums.

27.	50	Lubricating oil, greases or petroleum based products (only blending at normal temperature)	--	--	10	--	10	--	10	--	10	--	25	G-G	Minor fumes at the time of transfers from one container to other.
28.	54	Manufacturing of pasted veneers using gas fired boiler or thermic fluid heater and by sun drying	--	--	10	--	10	--	10	--	10	--	25	G-G	1. Minor fumes due to application of gums / adhesives / pastes etc. 2. This score is valid only for gas fired boiler.3. The units having coal fired boilers shall be categorized as Orange.
29.	59	Oil mill Ghani and extraction ( no hydrogenation / refining)	10	--	10	--	--	--	--	--	--	25	G-G	Small quantities of floor washings & equipments washings are generated.	
30.	48	Packing materials manufacturing from non asbestos fibre, vegetable fibre yarn	--	--	10	--	10	--	10	--	10	--	25	O-G	Some fugitive emissions of PM are expected.
31.	65	Phenyl/toilet cleaner formulation and bottling	--	--	10	--	10	--	10	--	10	--	25	G-G	Minor fumes of VOCs in the work zone
32.	67	Polythene and plastic processed products manufacturing (virgin plastic)	10	--	10	10	10	--	10	--	10	--	25	G-G	Cooling water & emissions due to mixing of raw materials.
33.	68	Poultry, Hatchery and Piggery	--	--	10	--	10	--	10	--	10	--	25	G-G	Obnoxious odour containing H <sub>2</sub> S, CH <sub>4</sub> etc. and fugitive PM emissions
34.	69	Power looms (without dye and bleaching)	--	--	10	--	10	--	10	--	10	--	25	G-G	Minor emissions of PM.
35.	71	Puffed rice (muri) (using gas or electrical heating system)	--	--	10	--	10	--	10	--	10	--	25	G-G	Minor emissions of PM.
36.	57	Pulverization of bamboo and scrap wood	--	--	10	--	10	--	10	--	10	--	25	O-G	Some fugitive emissions of PM are expected.
37.	72	Ready mix cement concrete	--	--	10	--	10	--	10	--	10	--	25	G-G	PM emissions.
38.	73	Reprocessing of waste cotton	--	--	10	--	10	--	10	--	10	--	25	G-G	PM emissions.
39.	60	Rice mill (Rice hullers only)	--	--	10	--	10	--	10	--	10	--	25	O-G	PM emissions are generated. Mainly air

40.	62	Rolling mill ( gas fired) and cold rolling mill	10	--	10	10	10	10	--	10	--	25	O-G	Mainly air polluting. AP score is normalized to 100
41.	75	Rubber goods industry (with gas operated baby boiler)	--	--	10	10	10	10	--	10	--	25	G-G	Some PM emissions and obnoxious odour.
42.	63	Saw mills	--	--	--	10	10	10	--	10	--	25	O-G	Mainly air polluting. PM and noise are generated.
43.	77	Soap manufacturing (hand made without steam boiling / boiler)	10	--	10	--	--	--	--	--	--	25	G-G	Small quantities of waste-water are generated.
44.	80	Spice grinding (upto-20 HP motor)	--	--	--	10	10	10	--	10	--	25	G-G	Small quantities of fugitive emissions of raw materials.
45.	66	Spice grinding (>20 hp motor)	--	--	--	10	10	10	--	10	--	25	O-G	Mainly air polluting. Fugitive emissions of PM.
46.	81	Steel furniture without spray painting	--	--	--	10	10	10	--	10	--	25	G-G	Obnoxious gases from welding as well as noise pollution.
47.	82	Steeping and processing of grains	10	--	10	--	--	--	--	--	--	25	G-G	Washing waters are generated.
48.	86	Tyres and tube retreating (without boilers)	--	--	--	10	10	10	--	10	--	25	G-G	Due to applications of binding gum / adhesives / cement, some obnoxious fumes may generate.
49.	22	Chilling plant and ice making without using ammonia	12	--	12	--	--	--	--	--	--	30	G-G	Cooling water and brine water circuits. Spillages / blow down may take place
50.	26	CO2 recovery	12	--	12	--	--	--	--	--	--	30	G-G	Normal water pollution from scrubbing action
51.	32	Distilled water ( without boiler) with electricity as source of heat	12	--	12	--	--	--	--	--	--	30	G-G	TDS as distillation residues

52.	45	Hotels (up to 20 rooms and without boilers)	12	--	12	--	--	--	--	30	G-G	This score is valid for hotels having overall waste-water generation less than 10 KLD.
53.	53	Manufacturing of optical lenses (using electrical furnace)	12	--	12	--	--	--	--	30	G-G	Small quantities of waste-waters containing TDS, SS are generated.
54.	58	Mineralized water	12	--	12	--	--	--	--	30	G-G	RO Rejects.
55.	68	Tamarind powder manufacturing	12	--	12	15	--	15	15	33.75	O-G	<ul style="list-style-type: none"> <li>Dried tamarind fruits - cleaned and after soaking them in water they are boiled in steam jacketed kettle for about 40-45 minutes. Then pulp is extracted in pulper and dried in drum type drier and on cooling, the final product is packed.</li> <li>Generates small quantities of waste waters and air emissions. Joint score is normalized to 100.</li> </ul>
56.	15	Cutting, sizing and polishing of marble stone	15	--	15	--	--	--	--	37.5	O-G	Mainly water polluting. Water pollution score is normalized to 100.
57.	22	Emery powder ( fine dust of sand) manufacturing	--	--	--	15	--	15	15	37.5	O-G	Air polluting. PM emissions take place during various stages of grindings of naturally occurring minerals.
58.	25	Flyash export, transport & disposal facilities	-	-	-	15	-	15	15	37.5	R-G	<ul style="list-style-type: none"> <li>This is mainly air polluting activity.</li> <li>This is the normalized score based on air pollution.</li> </ul>
59.	48	Mineral stack yard / Railway sidings	15	-	15	-	-	15	15	37.5	R-G	<ul style="list-style-type: none"> <li>Mainly air pollution due to loading, unloading, storage and transportation of the minerals.</li> </ul>

60.	54	Oil and gas transportation pipeline	-	-	10	5	15	-	37.5	R-G	<ul style="list-style-type: none"> <li>Waste-water generation mainly during rains only.</li> <li>Contains small gas based power plants up-to 5 MWs.</li> <li>Air pollution score is normalized to 100.</li> <li>In case , if these power plants are bigger / liquid fuel / oil based, scores will be calculated accordingly.</li> </ul>
61.	64	Seasoning of wood in steam heated chamber	--	--	15	--	15	--	37.5	O-G	<ul style="list-style-type: none"> <li>Air pollution due to use boiler for supply of steam. Air pollution score is normalized to 100.</li> </ul>
62.	84	Synthetic detergent formulation	--	--	15	--	15	--	37.5	G-G	<ul style="list-style-type: none"> <li>This score is valid for the industries which are not manufacturing LABSA. It is procured from outside.</li> <li>Small quantities of emissions are generated from mini boiler.</li> <li>Air pollution score is normalized to 100.</li> </ul>
63.	69	Tea processing ( with boiler)	--	--	15	--	15	--	37.5	O-G	<ul style="list-style-type: none"> <li>With boiler, it is an orange category industry. Without boiler, it will be green category industry.</li> </ul>

**Note :**

- i. Under the column Revised Category, the full forms of the abbreviations are as follows :
- R-R means original category was Red and revised category is also Red
  - R-O means original category was Red and revised category is Orange
  - O-O means original category was Orange and revised category is also Orange
  - O-G means original category was Orange and revised category is Green
  - O-W means original category was Orange and revised category is White
  - G-O means original category was Green and revised category is Orange
  - G-G means original category was Green and revised category is also Green
  - G-W means original category was Green and revised category is White
- ii. There are specific remarks in respect of some of the industrial sectors. These sectors are either merged with other relevant sectors or deleted due to duplication. The overall details are as follows :

Sl No	Origin of Sl No.	Industry Sector	Original Category	Remarks
1	47	Jobbing and Machining	G	Vague category to be deleted, as such activities have already been covered in other categories.
2	66	Reel manufacturing	G	Already covered in other categories. Hence, deleted
3	1	Assembling of acid lead batteries (up to 10 batteries per day excluding lead plate casting)	G	Already covered in Orange category. Hence, deleted
4	5	Automobile fuel outlets (only dispensing)	G	Minor air pollution due to some fugitive emissions during fuel filling operations. May be exempted from the purview of Consent management.
5	30	Diesel generator sets (15 KVA to 1 MVA)	G	<ul style="list-style-type: none"> <li>Normal operation – 12 hrs a day.</li> <li>Consumption of diesel = 1680 litres for 1 MVA DG set at full load @ 0.21 litres / KVA / hr.</li> <li>Stand-alone DG Sets having total capacity 1 MVA or less and equipped with acoustic enclosures alongwith adequate stack height may be exempted from the purview of Consent management. Higher capacity DG sets have already been covered under Red / Orange categories .</li> </ul>



मुख्यालय

Annexure-4

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

"गौरा देवी पर्यावरण भवन"

46बी, आई.टी. पार्क, सहस्त्रधारा रोड, देहरादून-248001

कार्यालय दूरभाष सं०-2976157, 2976158, 2607092

पत्रांक:यूकेपीसीबी/एच.ओ./सा०-183-554/2022/165

दिनांक: 18/04.2022

स्पीड पोस्ट

एन०जी०टी० मेटर

सेवा में,

जिलाधिकारी,  
देहरादून।

विषय:-मा० एन०जी०टी० में योजित मूल आवेदन सं०-138/2022 में पारित आदेश दिनांक 22.02.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा० एन०जी०टी० द्वारा मूल आवेदन सं०-138/2022 रोशन जोशी बनाम उत्तराखण्ड राज्य एवं अन्य में पारित आदेश दिनांक 22.02.2022 का संदर्भ ग्रहण करने का कष्ट करें (संलग्नक-1)। मा० एन०जी०टी० द्वारा देहरादून में खसरा नं०-587/1, मौजा रायपुर रांझावाला, देहरादून एवं खसरा नं०-1560, डोभाल चौक, मौजा रायपुर, देहरादून में पेट्रोल पम्प की स्थापना के सम्बन्ध में जिलाधिकारी, देहरादून एवं राज्य प्रदूषण नियंत्रण बोर्ड को संयुक्त निरीक्षण हेतु निर्देशित किया गया। संयुक्त निरीक्षण आख्या के अनुसार खसरा नं०-587/1, मौजा रायपुर रांझावाला, देहरादून में प्रस्तावित पेट्रोल पम्प एवं खसरा नं०-1560, डोभाल चौक, मौजा रायपुर, देहरादून में स्थापित शहीद ज्ञान सिंह बिष्ट पेट्रोल पम्प (भारत पेट्रोलियम) केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्गत "Guidelines for Setting up of New Petrol Pumps" के अंतर्गत निर्धारित "Siting Criteria of Retail Outlet" का पालन नहीं करती हैं। सुलभ संदर्भ हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्गत "Guidelines for Setting up of New Petrol Pumps" (यथा संशोधित) एवं संयुक्त निरीक्षण आख्या की छायाप्रति संलग्न हैं (संलग्नक-2 एवं 3)।

मा० एन०जी०टी० द्वारा पारित आदेशों के अनुपालन में आपसे अनुरोध है कि कृपया उपरोक्त खसरा नं०-587/1, मौजा रायपुर रांझावाला, देहरादून एवं खसरा नं०-1560, डोभाल चौक, मौजा रायपुर, देहरादून में पेट्रोल पम्प की स्थापना हेतु निर्गत अनुमति को नियमानुसार निरस्त करने का कष्ट करें एवं कृत कार्यवाही से मा० एन०जी०टी० को अवगत कराने का कष्ट करें।

संलग्नक-यथोपरि।

भवदीय,

(एस०पी० मुकुंदि)आई०एफ०एस०

सदस्य सचिव।

प/स

प्रतिलिपि:-निम्नलिखित को संलग्नकों सहित सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, वन एवं पर्यावरण, उत्तराखण्ड शासन, देहरादून।
2. सचिव, मसूरी-देहरादून विकास प्राधिकरण, सहारनपुर रोड, देहरादून।
3. क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, यू०के०पी०सी०बी०, देहरादून।

सदस्य सचिव।

प/स